NOTICE

IT IS HEREBY NOTIFIED for the information of the Advocates and the parties appearing-in-person **at the Principal Seat at Bombay** that :-

The Single Bench presided over by the Hon'ble Shri Justice Advait M. Sethna has issued following directions for the Summer Vacation 2025 from 10th May 2025 to 17th May 2025 (Single Bench – Criminal):

- 1. The Court will preside on 13 May 2025, 15 May 2025 and 16 May 2025, during the reference period;
- 2. To seek circulation of any matter on 13 May 2025, praecipes clearly explaining the nature of the urgency claimed, and the facts in a nutshell to demonstrate the urgency, should be submitted at or prior to 2.00 pm on 10 May 2025;
- 3. To seek circulation of any matter on 15 May 2025, praecipes clearly explaining the nature of the urgency claimed, and the facts in a nutshell to demonstrate the urgency, should be submitted at or prior to 2.30 pm on 14 May 2025;
- 4. To seek circulation of any matter on 16 May 2025, praecipes clearly explaining the nature of the urgency claimed, and the facts in a nutshell to demonstrate the urgency, should be submitted **at or prior to 2.30 pm on 15 May 2025**;

- 5. A decision will be taken by the Court on the requests made through the praecipes, and a cause-list shall be published;
- 6. The Court shall convene at 11:30 a.m. to consider the matters in which circulation has been granted.
- 7. Praecipes filed after above prescribed time for the specific day shall be considered separately by the Court for a decision as to whether to list them in the post-lunch session, on that day, or on the next Vacation sitting date.
- 8. Praecipes will be entertained strictly in the case of extreme urgency. Parties are directed to not mention regular/non-urgent matters that can wait till the re-opening.
- 9. Mentioning of matters is not permitted unless in case of extreme urgency.

 Praecipe must be mandatorily submitted in the below prescribed format.

 Praecipe received in any other format shall not be accepted.

Case No.:	
Party Name:	
Nature of Prayer Sought:	☐ Against Acquittal/ Conviction
(Check-mark the prayer/s	□ Discharge
sought)	□ Quashing
	□ Bail
	□ Anticipatory Bail
	☐ Other than the above - specify
Convicted/ Acquitted:	
Date of offence:	
Name of Police Station:	

CR/ FIR No.:	
Charge-sheet filed/ not filed:	
Service to other side / PP:	
Section/s invoked:	
Details of Impugned Order/	
Action to be challenged:	
Last listed on:	
Interim Reliefs granted, if any,	
along with Coram:	
Details of bail granted to other	
Co-Accused under same	
C.R./F.I.R., if any (Case No.,	
Date, Coram).	
Criminal Antecedents, if any :	
Details of Order/s passed	
(Case No., Date, Coram) in	
earlier Bail Application/s filed	
by the Applicant which have	
already been decided:	
Urgency, (in brief, not more	
than three sentences):	

Dated this 9th day of May 2025

By order,

sd/-(A. H. Laddhad) Prothonotary & Sr. Master

High Court, Original Side, Bombay

sd/-(S. R. Agrawal) Registrar (Judl-II) High Court, Appellate Side, Bombay.